

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. C.P. (IB)/221(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2024**

NAME OF THE PARTIES: - Central Bank of India Limited
V/s
Superfine Aluminium Technologies
Private Limited

Section: 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P.(IB)/221(MB)2023: - Adv. Rahul Sarda i/b Aiqan Z Memon appeared for the Financial Creditor. Adv. Rohit Gupta and Adv. Prashansa Aggarwal a/w Adv. Monali Solanki appeared for the Corporate Debtor through VC. Heard counsel for the parties for a considerable time and
Reserved for Orders.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)